

63/108-16  
14/3/16  
To

FAA  
181/SCM/RTI/16  
15/3/16

11-28(A)/2016

The Hon'ble I<sup>st</sup> Appellate Authority  
CESTAT, R.K Puram  
New-Delhi

60  
(14/09)  
Customs Excise & Service Tax  
Appellate Tribunal  
14 MAR 2016  
West Block No. 3, R.K. Puram,  
New Delhi-110066

**Sub: : Information under RTI Act 2005 vide ID.no-10-214/2015 dated 19/10/2015**

Sir,

Under the RTI Act, I sought information to be provided under the following-

- a) The number of sanctioned posts of Stenographer Grade-II in Delhi , the number of vacant posts and the duration of time since they are vacant under the same.
- b) Transfer policy of CESTAT.
- c) Promotion policy of Stenographer Grade-II in CESTAT

The reply to the above mentioned information was received on 23/02/2016 after a long delay as the information was sought on 19/10/2016 via post (photocopy enclosed).

I appeal to the Hon'ble I<sup>st</sup> Appellate Authority regarding the following points:

Based upon the information provided by the reply, for the above stated point 'b', if there is no availability of the transfer policy , then what policies are used for to transfer the employees?

Based upon the information provided by the reply, for the above stated point 'c', the recruitment rules/policies were used to justify the promotion from steno grade-II to SPS was not provided.

Thanking you

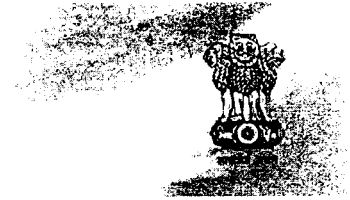
Yours Faithfully



(Kamala)  
11-D DDA SFS HIG Flats  
Sector-7 Pocket-1 Dwarka  
New-Delhi-110075



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DATE OF HEARING 19.04.2017

APPEAL NO.-----11-10(A)/2016 & 11-28(A)/2015

CPIO ID NO. 10-214/2016

In the matter of

Smt. Kamala

Appellate - NONE

V/S


Inspite of notice

CPIO CESTAT, Delhi

Respondent - V. P. Pandey

ORDER -18/2017 & 19/2017

The CPIO submitted that reply of the appellant's queries have already been provided by reply dated 06/02/2016, which is placed before me. After perusal of the same, I found that the information has already been provided, whatever was maintained and available. Appeals are disposed off accordingly.

  
19.4.17.